

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
AHMEDABAD  
REGIONAL BENCH, COURT NO. 3**

**EXCISE APPEAL NO. 10937 OF 2017**

(Arising out of OIO-SUR-EXCUS-001-COM-066-16-17 dated 17/02/2017 passed by  
Commissioner of Central Excise, Customs and Service Tax-Surat-I )

**POOJA TEX PRINTS PVT LTD**

**Appellant**

(100% Eou) Plot No. 406,  
GIDC, Pandesara,  
Surat, Gujarat

Vs.

**C.C.E. & S.T.-Surat-i**

**Respondent**

New Building...Opp. Gandhi Baug,  
Chowk Bazar,  
Surat, Gujarat-395001

**Appearance:**

Present for the Appellant : None

Present for the Respondent: Shri Rajesh R Kurup, Superintendent (AR)

**CORAM:**

**HON'BLE MR. RAMESH NAIR, MEMBER ( JUDICIAL )**

**HON'BLE MR. C. L. MAHAR, MEMBER ( TECHNICAL )**

**Final Order No. 10521/2024**

DATE OF HEARING/ DECISION: **28/02/2024**

**RAMESH NAIR**

The appellant vide letter dated 20.02.2024 submitted NCLT order whereby the corporate debtor Pooja Textile Pvt Ltd has been dissolved from the date of the order i.e. 06.10.2020. Considering that Appellant Company has been dissolved by NCLT order dated 06.10.2010, the appeal is abated and disposed accordingly.

*(Dictated and pronounced in the open court)*

**(RAMESH NAIR)  
MEMBER ( JUDICIAL )**

**(C. L. MAHAR)  
MEMBER ( TECHNICAL )**

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